



2025:DHC:9029-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 15447/2025, CM APPL. 63203/2025 & CM APPL. 63204/2025

REKHA DEWANPetitioner
Through: Mr. Abhik Chimni, Mr. Rishabh Gupta, Mr. Gurupal Singh, Ms. Pranjal Abrol, Mr. Ayan Dasgupta Samarendra, Advs.

versus

GOVERNMENT OF NCT OF DELHI & ORS.Respondents
Through: Mr. Vivekanand Mishra, SPC with Mr. Vivek Nagar, GP
Mrs. Avnish Ahlawat, SC for GNCTD, Mr. Nitesh Kumar Singh, Adv.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA
ORDER (ORAL)

% **09.10.2025**

1. Mr. Abhik Chimni, learned Counsel for the petitioner seeks leave to withdraw this petition and institute the cause before the Central Administrative Tribunal¹ as it is amenable to jurisdiction of the Tribunal, keeping in view the judgment of Seven-Judge Bench of the Supreme Court in *L. Chandra Kumar v Union of India*².

2. Leave and liberty is granted as aforesaid.

¹ "Tribunal" hereinafter

² (1997) 3 SCC 261



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3. The petition is disposed of as withdrawn.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

OCTOBER 9, 2025/rjd